

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.230/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

Petitioner : Adani Solar Energy Jaisalmer Two Private Limited (ASEJTPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Gopal Jain, Sr. Advocate, ASEJTPL
Shri Hemant Singh, Advocate, ASEJTPL
Shri Lakshyajit Singh, Advocate, ASEJTPL
Ms. Lavanya Panwar, Advocate, ASEJTPL
Shri Devansh Pundir, Advocate, ASEJTPL
Shri Rahul Ranjan, Advocate, SECI
Shri Venkatesh, Advocate, TPDDL
Ms. Priya Dhankar, Advocate, TPDDL
Ms. Urvashi Mishra, Advocate, BYPL
Shri Suneel Kumar, Advocate, BYPL

Record of Proceedings

At the outset, the learned counsel for the Respondent, BYPL, submitted that the recent order of the Commission dated 12.02.2026, passed in Petition Nos. 192/MP/2021 & 235/MP/2023, has a bearing on the present case, and the Respondent may be permitted to place on record the said order along with a brief note indicating its implications. The learned counsel also requested that the matter be listed for hearing in physical mode.

2. In response, the learned senior counsel for the Petitioner submitted that any dilatory tactic on the part of the Respondent may not be entertained.

3. After hearing the learned counsel for the parties, the Commission permitted the Respondent, BYPL, to place on record the order dated 12.02.2026 in Petition Nos.



192/MP/2021 & 235/MP/2023, along with its note of submissions, within two weeks with a copy to the Petitioner, who may file its response thereon, if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **21.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)